

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-510**  
IB-242/ND/2021  
IA/6248/2022

**IN THE MATTER OF:**

Eik Investment and Trading Ltd.

**Vs.**

DGB Leasing and Housing Ltd.

**....Applicant**

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 17.01.2023**

**CORAM:**

**SHRI P.S.N PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Karan Gandhi

For the Respondent :

**ORDER**

This is a report filed by the Resolution Professional for Constitution of Committee of Creditors in terms of Regulation 13(2)(d) read with Regulation 17 of IBBI (IRP for CP) Regulations, 2016 and Section 60(5) of IBC, 2016. The same is taken on record with just exceptions. With this order, the IA stands **allowed and disposed of.**

**Sd/-**

**(DR. BINOD KUMAR SINHA)  
MEMBER (T)**

**Sd/-**

**(SHRI P.S.N PRASAD)  
MEMBER (J)**